

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH

15

...

C.P. No.27 of 1996 in O.A. 1739 of 1991

Dated New Delhi, this 7th February, 1996

HON'BLE SHRI A. V. HARIDASAN, VICE CHAIRMAN(J)

HON'BLE SHRI K. MUTHUKUMAR, MEMBER(A)

Roshan Lal
S/o Shri Parhlad Singh
R/o A-2, Police Colony
Paharganj
NEW DELHI.

... Applicant

By Advocate: Shri Shyam Babu

versus

1. Shri P. V. Jai Kishan
Chief Secretary
Government of National Territory
of Delhi
5-Shamnath Marg
NEW DELHI.

2. Shri M. A. Sayeed
Deputy Commissioner of Police
(Headquarters-I)
Police Headquarters
I. P. Estate
NEW DELHI.

3. Shri R. Tiwari
Additional Commissioner of Police
(Northern Range)
Police Headquarters
I. P. Estate
NEW DELHI.

... Respondents

O R D E R (Oral) O R D E R (Oral)

Shri A. V. Haridasan, VC(J)

Heard the learned counsel for the ~~applicant~~ ^{Petitioner}
for some time. After making submissions for quite
some time, the learned counsel for the applicant
seeks permission to withdraw the C.P. with liberty
to take appropriate steps, if so advised.

Therefore, the C.P. is dismissed as withdrawn
with liberty to take appropriate steps, if so
advised.


(K. Muthukumar)
Member(A)

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(A. V. Haridasan)
Vice Chairman(J)